

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

ORIGINAL APPLICATION NO. 989 of 2019

IN THE MATTER OF:

Ved Prakash Agarwal

... Applicant

-VERSUS-

Municipal Commissioner, Ghaziabad Municipal
Corpn. & Ors.

... Respondents

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Through



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COMPLIANCE REPORT ON BEHALF OF THE
MUNICIPAL CORPORATION, GHAZIABAD

1. This report is being filed by the undersigned Posted as City Health Officer Municipal Corporation, Ghaziabad, Uttar Pradesh in compliance of the order dated 24.01.2020 passed by this Hon'ble Tribunal.
2. That in pursuant of the order dated 24.01.2020 passed by this Hon'ble Tribunal:

"3. From the above, it is clear that there is blatant violation of law which needs to be checked forthwith by stopping polluting activities and recovering compensation from polluters, apart from any other 4 statutory action. Beyond issuing notice, there is no information about any other action.

4. Let further action be now taken and Let further action be now taken and a report furnished by UP State PCB and Ghaziabad

Nagar Nigam within one month by e-mail at judicial-ngt@gov.in."

(Annexure 1)

3. That it is most respectfully submitted that the Respondent Nagar Nigam Ghaziabad lodged FIR on 03.12.2019 in P.S. Kavinagar, Ghaziabad u/s 2 & 3 of Prevention of Damage to Public Property Act, 1984, S. 37 of the Air (Prevention and Control of Pollution) Act, 1981 and u/s 278 of the Indian Penal Code, 1860.
4. That it is further submitted that a Letter dated 04.02.2020 by the undersigned has been sent to SHO, Kavinagar, drawing attention to the lack of effective proceeding in the matter.
5. That it is humbly submitted that as per GO CS/89(1)9-A-3-2003-62WRIT/2003 dated 05.09.2003, that it is within the jurisdiction of the Development Authorities and Awas Vikas Parishad to take action in case of commercial activities being conducted in residential areas.
6. That it is respectfully submitted that environment and public health are of the prime concerns to the Corporation and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.
7. That it is submitted that the Corporation is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Tribunal in letter and spirit.

7. That it is humbly prayed that this Compliance Report may kindly be taken on record.

Through



Yagyawalkya Singh

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

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AFFIDAVIT

I, Mithlesh Kumar S/O Sh. Bhushan Singh aged 42 years, presently posted as City Health Officer, present at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am authorized to represent Municipal Corporation, Ghaziabad in the above-mentioned case and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the present Affidavit and say that the contents are true and correct as per the official record available with my office and my belief.

3. That the contents of the Affidavit are drafted under my instructions and I have understood the same.

M. K. Meena
Deponent

VERIFICATION

I, the above-named deponent, verify that the contents of this affidavit are true and correct as per my belief and the official record available with my office, nothing material has been concealed there from.

Verified at New Delhi on this 12 day of February, 2020.

M. K. Meena
Deponent

Annexure 1

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 989/2019

(With report dated 23.01.2020)

Ved Prakash Aggrawal

Applicant(s)

Versus

Municipal Commissioner, Nagar Nigam Ghaziabad

Respondent(s)

Date of hearing: 24.01.2020

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Respondent(s):

Mr. Daleep Dhyani, Advocate for UPPCB
Mr. Mukesh Kumar, Advocate for CPCB

ORDER

1. A factual and action taken report was sought from Central Pollution Control Board (CPCB), Uttar-Pradesh State Pollution Control Board (UPSPCB), District Magistrate, Ghaziabad and the Municipal Commissioner, Ghaziabad with reference to the allegation of illegal operation of dairy farms in residential colony of Chiranjiv Vihar, Ghaziabad. According to the applicant, operation of such dairies was resulting in degradation of environment and causing harm to the public health.

2. Accordingly, a joint inspection report has been furnished by the CPCB on 23.01.2020 acknowledging illegal operation of dairy farms with no safeguards for disposal of waste. The water samples have not been found to be meeting the standards. Observations from the report are:

***4.0 Wastewater/sewage quality:**

It was observed that the untreated wastewater from households as well as dairy farms of Chirankiu Vihar finds its way to a drain located between railway line and Sectors-2 & 3, Chiranjiv Vihar, which ultimately meets the River Hindon. During joint inspection, grab samples of wastewater were collected from two locations of drain to assess the quality. The quality of waste water is tabulated as follow:

Sl. No.	Parameters	Upstream of drain (Latitude: 28.663158 N, Longitude: 77.467578 E)	Downstream of drain (Latitude: 28.664547N, Longitude: 77.469693E)	The Environmental (Protection) Rules, 1986, Schedule-VI: General Standards for Discharge of Environmental Pollutants in Public Sewers
1.	pH		7.04	5.5-9.0
2.	COD,mg/l	284	364	-
3.	BOD,mg/l	81	72	350
4.	TSS,mg/l	144	133	600
5.	TDS,mg/l	644	508	-
6.	Chloride,mg /l	79	98	-
7.	NO ₃ -N,mg/l	2.15	1.96	-

8.	Sulfate,mg/l	55	64	-
9.	PO ₄ -P,mg-l	3.2	2.9	-
10.	Total Coliform, MPN/100ml	14 X 10 ⁷	33 X 10 ⁶	-
11.	Fecal Coliform, MPN/100ml	11 X 10 ⁷	23 X 10 ⁶	-
12.	Fecal Streptococci, MPN/100ml	23 X 10 ⁶	33 X 10 ⁶	-

It should be ensured by the local authorities that untreated wastewater to be properly treated before disposing-off.

5.0 Recommendations:

As the dairy farms are running, illegally, without obtaining any license to operate from local authorities, the Nagar Nigam should carry out extensive survey of the area and ensure immediate closure of the dairy farms being operated in the residential colonies of Chiranjiv vihar.

6.0 Action taken:

The Nagar Nigam, Ghaziabad have been issuing notices to the dairy operators to shut down their dairies operating in Chiranjiv Vihar and also, imposing monetary penalties for illegal operation of dairy farms. A list of such dairies which were issued notices/penalties is provided at Annexure-II. The Nagar Nigam, Ghaziabad has also lodged FIR on 3/12/2019, to the Police Station, Kavi Nagar for necessary actions against the nine dairy farm operators under the Public Property Damage Control Act, 1984 and Air (Prevention and Control) Act, 1981 (Annexure-III)."

3. From the above, it is clear that there is blatant violation of law which needs to be checked forthwith by stopping polluting activities and recovering compensation from polluters, apart from any other

statutory action. Beyond issuing notice, there is no information about any other action.

4. Let further action be now taken and a report furnished by UP State PCB and Ghaziabad Nagar Nigam within one month by e-mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

A copy of this order be sent to UP State PCB and Ghaziabad Nagar Nigam by e-mail.

List for further consideration on 09.04.2020.



January 24, 2020
O.A No. 989/2019
A



नगर निगम गाजियाबाद

(I.S.O.9001,14001 एवं 18001 प्रमाणित संस्था)

प्रेषक,

नगर स्वास्थ्य अधिकारी
नगर निगम गाजियाबाद।

प्रेषित,

थानाध्यक्ष
थाना कविनगर, गाजियाबाद।

पत्रांक: 1467/स्वा0/19-20

दिनांक: 04/02/2020

विषय:- मा0 राष्ट्रीय हरित अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या-889/2019 वेदप्रकारा अग्रवाल बनाम नगर आयुक्त, गाजियाबाद नगर निगम के सम्बन्ध में चिरंजीव विहार स्थित अवैध डेरियों के संचालन की रोकथाम विषयक।

महोदय,

उपर्युक्त विषयक थाना कविनगर में एफ0आई0आर0 संख्या-(प्र.सू.रि.स.) 2192 दिनांक 03.12.2019 समय 17:30 बजे पर सार्वजनिक सम्पत्ति नुकसान निवारण 1984 की धारा 2, धारा 3 एवं वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम 1981 की धारा 37 व भारतीय दण्ड संहिता 1860 की धारा 278 के अन्तर्गत 09 लोगो के विरुद्ध अवैध डेरी संचालन के सन्दर्भ में प्राथमिकी दर्ज करायी गयी थी। परन्तु उक्त सम्बन्ध में कोई प्रभावी कार्यवाही नहीं की गयी। जिससे मा0 एन0जी0टी0 द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड की रिपोर्ट के आधार पर निम्नवत निर्देशित किया गया है। "As the dairy farms are running, illegally, without, obtaining any license to operate from local authorizes, the Nagar Nigam should carry out extensive survey of the area and ensure immediate closure of the dairy farms being operated in the residential colonies of Chiranjiv Vihar".

अतः मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशो के क्रम में आपके विभाग द्वारा अवैध डेरी संचालकों के विरुद्ध दर्ज की गयी प्राथमिकी का संज्ञान लेते हुये डेरी स्वामियों के विरुद्ध कानूनी कार्यवाही करते हुये कृत-कार्यवाही की प्रति कार्यालय को भी प्राप्त कराने का कष्ट करें ताकि इस हेतु मा0 राष्ट्रीय हरित अधिकरण को अनुपालन आख्या प्रेषित की जा सकें।
संलग्नक-यथोक्त।

नगर स्वास्थ्य अधिकारी

प्रतिलिपि-कृपया, निम्नांकित को सादर सूचनार्थ प्रेषित।

1. नगर आयुक्त महोदय।
2. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
3. अपर नगर आयुक्त/प्रभारी स्वास्थ्य।
4. सम्बन्धित क्षेत्रीय अधिकारी, थाना कविनगर, गाजियाबाद।
5. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
6. विधि विभाग।

Mishra.
नगर स्वास्थ्य अधिकारी

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): गानियाबाद P.S. (थाना): पंचवर्मा
FIR No. (ए.सू.रि.सं.): 2192 Date & Time of FIR (ए.सू.रि. की तिथि/समय): 03/12/2019 17:30 बजे
Year (वर्ष): 2019

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (उत्तर(री))
1	सांख्यिक संपत्ति मुकदमा निवारण अधिनियम, 1984	2
2	सांख्यिक संपत्ति मुकदमा निवारण अधिनियम, 1984	3
3	वायु (पटवण निरोध एवं कोषटी) अधिनियम, 1981	37
4	भा द सं 1860	278

3. (a) Occurrence of offence (अपराध की घटना):
 1. Day (दिन): Date From (दिनांक से): Date To (दिनांक तक):
 Time Period (समय अवधि): Time From (समय से): Time To (समय तक):
 (b) Information received at P.S. (थाना) जहाँ सूचना प्राप्त हुई: Time (समय): 17:30 बजे
 Date (दिनांक): 03/12/2019
 (c) General Diary Reference (रोजनामचा संदर्भ): Date & Time (दिनांक और समय): 03/12/2019 17:30 बजे
 Entry No. (पंजी सं.): 058

4. Type of Information (सूचना का प्रकार): निवृत्त
 5. Place of Occurrence (घटनास्थल):
 1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व 3 किलो Beat No. (बीट सं.)
 (b) Address (पता): नो 2 व 3 चिमनीच विहार
 (c) In case, outside the limit of this Police Station, then (यदि, थाना सीमा के बाहर है तो):
 Name of P.S. (थाना का नाम): District(State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a) Name (नाम): श्री महेश पाल
 (b) Father's/Husband's Name (पिता / पति का नाम):
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1979 (d) Nationality (राष्ट्रियता): भारत
 (e) UID No. (यूआईडी सं.): (f) Date of Issue (जारी करने की तिथि):
 (f) Passport No. (पासपोर्ट सं.): Place of Issue (जारी करने का स्थान):
 (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)
 S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	घरमान पता	कारवाहाक सफाई गोष्ठा फाउण्डेशन जोन, गानियाबाद, उत्तर प्रदेश भारत
2	स्थायी पता	कारवाहाक सफाई गोष्ठाक फाउण्डेशन जोन, पंचि त्तार, गानियाबाद, उत्तर प्रदेश भारत

Attachment to Item 7 of First Information Report (पहला सूचना रिपोर्ट के मद 7 संलग्न):
Physical features, deformities and bilar details of the suspect/accused: (If known / seen)
(शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S.No. (अ.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि)	Build (सनामट)	Height (cms.) (गुँद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					
4	पुरुष					
5	पुरुष					
6	पुरुष					
7	पुरुष					
8	पुरुष					
9	पुरुष					

Deformities/Peculiarities (विकृतियाँ/विशिष्टताएँ)	Teeth (दंत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहननाम)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (ल्युकोडर्मा/साफेद धब्बे)	Mole (मसूना)	Scar (घाव)	Tattoo (गूँदे हुए का)	
14	15	16	17	18	19	20

विहार 4 गुन्डर बीरपाल G-4 तै 0-02 विरजीव विहार 5 हंगरान श्री गिरिजा विह A-127 तै 0-02 विरजीव विहार 6 किले
पाल रामपाल B-127 तै 0-03 विरजीव विहार 7 होमिशन होर्या विह 123 तै 0-03 विरजीव विहार 8 जोन्ड जयपाल
A-128 तै 0-03 विरजीव विहार 9 हरिन्द बहमजीत विह 29 तै 0-02 विरजीव विहार हला 0 किन्दी गहेन्द गज (महेन्द पाल)
कार्यवाहक साकाई नायका जयिनार जोन मोट मे हे 0 का 0 364 रासकिताकी शर्मा प्रमाणित कता है कि तै 0 आम मे कलासा से
दाव व तारीर की नयस कम्प्यूटर पर शब्द व शब्द तै 0 का 0 1225 मन्त्र दार अगिरा की गयी। मडिग विजयन अगिरा
दोस अवेध डेरी संवतित फर गाय, भेरा, बछडा आदि का पालन कता सं जतपरी का गियर सक्ती नाना/नाली/सीयर मे
बहाने जिसते आवासीय क्षेत्र मे गुटा जल, वायु प्रदूषण पैलने तथा गाली / सीवर अवरद होने, हागिकारक गैस उपज्ज होने जो
पर्यावरण के निये धातक होने तथा नियासियो को ख्यास संख्या प्रमाणित का गालन कतना तथा पर्यावरण को प्रदूषित
कतना।

13. Action taken: Since the above information reveals commission of offence(s) as mentioned at Item -
(की गयी कार्यवाही): चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका बंद सं. 2 में उल्लेख प्राप्त के तहत है

- (1) Registered the case and took up the investigation.
- (2) Directed (Name of I.O.) (जॉब अधिकारी का नाम): KAPIL KUMAR Rank (पद): SI (Sub-Inspector)
No. (सं.): 0152291165 to take up the investigation (को जॉब अपने गत में लेने के लिए निर्देश दिया गया)
- (3) Refused investigation due to (जॉब के लिए):

or (के कारण इकार किया)
(4) Transferred to P.S. District
on point of jurisdiction (को क्षेत्राधिकार के कारण)

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the
complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को जासमिकी पढ़ कर सुनाई गयी, वही दर्ज हुई माना और एक
R.O.A.C. (आर.ओ.सी.)

- 14. Signature/Thumb Impression of the complainant /
Informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगुठे का
निशान)
- 15. Date and time of dispatch to the court (अदालत में प्रेषण की
दिनांक और समय):


Signature of Officer in charge, Police Station
(जाना प्रभारी के हस्ताक्षर)
Name (नाम): PS KAVI NAGAR
Rank (पद): I (Inspector)
No. (सं.): 9554403418

1

शीर्ष प्रारम्भिकता / बोर्ड के अंगुलन /
संख्या-सी.एस.-00(1) / 9-आ-3-2003-02रिड / 2003

अध्यक्ष प्रताप सिंह,
मुख्य सचिव,
उत्तर प्रदेश शासन।

श्रीमान्,

1-आवास आयुष्य,
उपप्रवासाय-एवं विपणन परिषद,
सखनका।

2-उपाध्यक्ष,
समस्त विद्यार्थी प्राधिकरण,
सोनी।

3-नियत प्राधिकारी,
समस्त विनियमित क्षेत्र,
उत्तर प्रदेश।

राज्यीय नियोजन अंगुलन 3
विषय: महायोजना में अंशित आवासीय भू-उपयोग में धरती अधिभोग एवं
अधिकृतिक गतिविधियों पर प्रभावी रोक लगाने जाने के संबंध में।

उपरोक्त विषय के संबंध में रिड गाजियाबाद विभाग / 2003 सी.एस.-
00(1) संख्या-सी.एस.-00(1) / 9-आ-3-2003-02रिड / 2003 दिनांक 13.08.2003 को दिए गये निर्णय के अंगुलन द्वारा
महायोजना में अंशित आवासीय भू-उपयोग में धरती अधिभोग एवं अधिकृतिक
गतिविधियों को रोकने हेतु आदेश दिया गया है। उपरोक्त निर्णय के अंगुलन में
आ.न.न्यायालय के निर्णय की प्रति प्रेषित करते हुए निम्नानुसार प्रभावी कार्यवाही करने
हेतु शासनार्थ संख्या-सी.एस.-00 / 9-आ-3-2003-02रिड / 2003 दिनांक 5
दिसम्बर, 2003 प्रेषित किया गया है।

2- उपरोक्त निर्णय के अंगुलन में भू-उपयोग के अंगुलन में धरती अधिभोग एवं अधिकृतिक
गतिविधियों को रोकने हेतु आदेश दिया गया है। उपरोक्त निर्णय के अंगुलन में
आ.न.न्यायालय के निर्णय की प्रति प्रेषित करते हुए निम्नानुसार प्रभावी कार्यवाही करने
हेतु शासनार्थ संख्या-सी.एस.-00 / 9-आ-3-2003-02रिड / 2003 दिनांक 5
दिसम्बर, 2003 प्रेषित किया गया है।

3- यह भी उल्लेखनीय है कि निर्णयित रूप से निर्धारित गतिविधियों में भूमि/
मकान के अंगुलन के निरस्त कार्यवाही किये जाने के संबंध में शासनार्थ
संख्या-सी.एस.-00 / 9-आ-3-2003, दिनांक 15 फरवरी, 2003 तथा राष्ट्रीय क्षेत्र में
समस्त विनियमित क्षेत्र के निर्णय संख्या-सी.एस.-00 / 9-आ-3-2003 दिनांक 04-4-2003 द्वारा अंगुलन एवं
शासनार्थ संख्या- 2032 / 9-आ-1-2003, दिनांक 04-4-2003 द्वारा अंगुलन एवं

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